

ACT No. XI OF 1864.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor-General on the 18th March 1864.)*

*An Act to repeal the Laws relating to the offices of Hindoo and Mahomedan Law Officers, and to the offices of Cazee-ool-Cozaat and of Cazee; and to abolish the former offices.*

WHEREAS it is unnecessary to continue the offices of Hindoo and Mahomedan law officers, and is inexpedient that the appointment of Cazee-ool-Cozaat, or of City, Town or Pergunnah Cazees should be made by Government; It is enacted as follows:—

Preamble.

I. The Regulations and Acts and parts of Regulations and Acts set forth in the Schedule annexed to this Act are hereby repealed, except so far as they repeal any other Regulation or Act or part of any other Regulation or Act.

Regulations and Acts repealed.

II. Nothing contained in this Act shall be construed so as to prevent a Cazee-ool-Cozaat or other Cazee from performing, when required to do so, any duties or ceremonies prescribed by the Mahomedan Law.

This Act not to affect the performance of ceremonies, &c., by Cazees.

Schedule

PRICE 1 ANNA SIX PIE.

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SCHEDULE

*Regulations and Acts and parts of Regulations and Acts Repealed.*

Number and date of Regulations.	What Code.	Title.	Extent of Repeal.
Regulation IV. 1793...	Bengal Code	For receiving, trying, and deciding suits or complaints declared cognizable in the Courts of Dewanny Adawlut established in the several Zillahs, and in the Cities of Patna, Dacca, and Moorshelabad ...	So much of Section XV as declares that, in the respective cases mentioned in the said Section, the Mahomedan and Hindoo Law Officers of the Court are to attend to expound the law.
Regulation XII. 1793	Bengal Code	For the appointment of the Hindoo and Mahomedan Law Officers of the Civil and Criminal Courts of Judicature ...	The whole.
Regulation XXXIX. 1793 ...	Bengal Code	For the appointment of the Cazee-ool-Cozaat or Head Cazee of Bengal, Behar, and Orissa, and the Cazees stationed in the several districts, and prescribing their respective duties ...	The whole.
Regulation VIII. 1795	Bengal Code	For extending to the Province of Benares, with alterations and modifications, Regulation IV. 1793, entitled "A Regulation for receiving, trying, and deciding suits or complaints declared cognizable in the Courts of Dewanny Adawlut established in the several Zillahs, and in the Cities of Patna, Dacca, and Moorshedabad;" and for exempting the Rajah of Benares and the Baboos of his family, and certain Bankers, when defendants, from giving the security required from other defendants ...	So much of Section III as declares that, in the respective cases mentioned in the said Section, the Mahomedan and Hindoo Law Officers of the Courts are to attend and expound the law.

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Number and date of Regulations.	What Code.	Title	Extent of Repeal.
Regulation XI. 1795...	Bengal Code	For extending, with modifications, to the Province of Benares, Regulation XII. 1793, entitled "a Regulation for the appointment of the Hindoo and Mahomedan Law Officers of the Civil and Criminal Courts of Judicature," and for appointing a Pundit or Pundits to the Provincial Court of Circuit for the Division of Benares, to expound the Hindoo Law in certain cases cognizable by that Court ...	} The whole.
Regulation XLIX. 1795	Bengal Code	For appointing the Head Caze of the Provinces of Bengal, Behar, and Orissa, Head Caze of the Province of Benares, and for extending to that Province the Rules contained in Regulation XXXIX. 1793, regarding the Cazes stationed in the Cities, Towns, and other places in the three first mentioned Provinces ...	} The whole.
Regulation II. 1798 ...	Bengal Code.	For authorizing a Review of Causes decided by the Civil Courts in certain cases; and for explaining parts of Regulations IV, V and VI. 1793 ...	} Section IV.
Regulation III. 1803...	Bengal Code.	For receiving, trying, and deciding suits or complaints, declared cognizable in the Courts of Adawlut established in the several Zillahs in the Provinces ceded by the Nawaub Vizier to the Honorable the English East India Company ...	} So much of Clause First, Section XVI, as declares that the Mahomedan and Hindoo Law Officers of the Courts shall attend to expound the law of their respective persuasions in cases in which recourse may be required to be had to it; and that the Judge of the Zillah

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Regulation XI. 1803...	Bengal Code	For the appointment of the Hindoo and Mahomedan Law Officers of the Civil and Criminal Courts of Judicature, in the Provinces ceded by the Nawab Vizier to the Honorable the English East India Company ...	<p>Court may further refer cases for the opinion of the Law Officers of the Superior Courts.</p> <p>The whole.</p>
Regulation XLVI. 1803	Bengal Code	For the appointment of the Cazee-ool-Cozaat,, or Head Cazee of the Provinces of Bengal, Behar, Orissa, and Benares, to be the Head Cazee of the Provinces ceded by the Nawaub Vizier to the Honorable the English East India Company ...	<p>The whole.</p>
Regulation X. 1806	Bengal Code	For extending to the Judicial Department such parts of Regulation VIII. 1806, as are applicable to charges or information against the European public officers employed in that Department, and for making further provision in such cases ...	<p>So much of Section X as relates to charges of corruption and extortion against the Hindoo and Mahomedan Law Officers.</p>
Regulation VIII. 1809	Bengal Code	For modifying parts of the Rules in force respecting the appointment and removal of the Native Officers of Government in the Judicial, Revenue, and Commercial Departments ...	<p>Sections III and IV.</p>

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Number and date of Regulations.	What Code.	Title.	Extent of Repeal.
Regulation XVIII. 1817	Bengal Code	To modify the Rules in force which prescribe an oath of office to be taken by certain Native Officers; and to explain and amend other provisions relative to the Native Ministerial Officers and Law Officers of the Civil and Criminal Courts ...	So much of Sections I, II, IV and VI as relates to Law Officers.
Regulation XI. 1826...	Bengal Code	For providing a succession of duly qualified Hindoo and Mahomedan Law Officers in the several Courts of Justice; and for enacting an additional Rule for the appointment of Vakeels in the Zillah and City Courts ...	Sections I, II, III and IV.
Regulation III. 1827...	Bengal Code	For modifying and amending the Rules in force relative to the Law Officers and Ministerial Native Officers of the Courts of Judicature, who may be guilty of corruption or extortion ...	So much of Sections I, II, III and IV as relates to Law Officers.
Regulation III. 1829...	Bengal Code	For abolishing certain official designations amongst the Judges of the Courts of Sudder Dewanny and Nizamut Adawlut, and of the Provincial Courts; for amending the Rules at present in force, which require the Judges of the Courts of Sudder Dewanny and Nizamut Adawlut, or other public Officers, to take the prescribed oaths of office before the Governor-General in Council; for providing for the decision of Civil suits and appeals in the Provincial Courts, in certain cases; for amending Regulation VIII. 1825, and for discontinuing the offices of Hindoo and Mahomedan Law Officer in the Provincial Courts ...	Section VII.

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Number and date of Regulations.	What Code.	Title.	Extent of Repeal.
Regulation XI. 1802...	Madras Code	For the appointment of the Hindoo and Mahomedan Law Officers of the Civil and Criminal Courts of Judicature ...	The whole.
Regulation III. 1808...	Madras Code	For the appointment of the Cazee-ool-Cozaat of the Provinces subject to the Presidency of Fort Saint George ...	The whole.
Regulation VII. 1822...	Madras Code	For rescinding Regulation I of 1809, and Regulation V of 1811, and for declaring that the appointment and removal of the Native public servants of Government shall be regulated by such orders as the Governor in Council may from time to time see fit to issue. ...	Section III Clause 2.
Regulation III. 1828...	Madras Code	For improving the means of procuring for the Courts of Judicature correct expositions of the Hindoo and Mahomedan Law ...	The whole.
Regulation II. 1827...	Bombay Code	For defining the constitution of Courts of Civil Justice, and the powers and duties of the Judges and Officers thereof ...	Clauses 2 and 3 Section XXXIV, and Section XXXV.
Regulation XXVI. 1827	Bombay Code	For the appointment and removal of Cazecs, and for ensuring an efficient and regular discharge of their duties ...	The whole.
Number and date of Acts.		Title.	Extent of Repeal.
Act XXVII. 1836 ...		For the repeal of Regulation V. 1817 of the Madras Code ...	The whole.

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Number and date of Acts.	Title.	Extent of Repeal.
Act VII. 1843 ...	For abolishing the Provincial Courts of Appeal and Circuit in the Presidency of Fort St. George, and for establishing new Zillah Courts to perform their functions; for establishing Courts constituted according to Regulations I and II, and Regulations VII and VIII of 1827, in place of the existing Civil and Criminal Zillah Courts, and for extending the Civil Jurisdiction of such Courts ...	} Section LI.
Act V. 1845 ...	Concerning the examination and appointment of Hindoo and Mahomedan Law Officers ...	} The whole.